

(2021) 06 CAT CK 0048

In the Central Administrative Tribunal

Case No : Original Application No. 87 Of 2020, Miscellaneous Application No. 2649, 901, 2650 Of 2020

Sagar & Others

APPELLANT

Vs

Union Of India & Others

RESPONDENT

Date of Decision : 16-06-2021

Acts Referred:

Citation : (2021) 06 CAT CK 0048

Hon'ble Judges : A.K. Bishnoi, Member (A); R.N. Singh, Member (J)

Bench : Division Bench

Advocate : Rajesh Kumar, Satish Kumar

Final Decision : Dismissed

Judgement

R. N. Singh, Member (J)

1. MA No.2649/2020 has been filed seeking amendment in view of the certain developments made during the pendency of the OA.

2. After arguing for some time, learned counsel for the applicants seeks permission to withdraw the present MA as well as the OA, with liberty to the

applicants to file a fresh OA. Permission is granted. The MA and OA stand dismissed as withdrawn, with liberty to the applicants to file a fresh OA,

in accordance with law.

Other pending MAs also stand disposed of accordingly.